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members of the house to be a member of the Central Advisory Board of Education in the vacancy to be caused from the ist April 1970, consequent upon the expiration of the term of membership of Shii S. K. Vaishampayen from the said Board."

STATEMENT BY MINISTER REGAR-DING REVISION OF SCALES OF PAY AND ALLOWANCES OF THE EMPLOYEES OF THE UNION TERRITORIES—contd.

SATYAVATI (Himachal Pradesh): Sir, we have a point of information to know from the Minister. You do not give us a chance.

SHRI C. L. VARMA (Himachal Pradesh): Sir, I also want to ask questions about the scales of pay.

SHRIMATI SATYAVATI DANG: We should be allowed to put questions.

MR. DEPUTY CHAIRMAN But nobody

SHRIMATI SATYAVATI DANG: wan ted to ask.

MR. DEPUTY CHAIRMAN: Nobody asked me.

SHRI BHUPESH GUPTA (West Bengal): You better speak on this motion and say something in that connection. Make it relevant somehow or the other.

MR. DEPUTY CHAIRMAN: All right. After this.

MOTION REGARDING ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION—contd.

MR. DEPUTY CHAIRMAN: The question is:

"That in pursuance of sub-caluse (d) of clause (2) of paragraph 3 of the Government of India (Education, Health and Lands Department) resolution No. F. 122-3/35-E, dated the 8th August, 1935, as amended, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Board of Education in vacancy

to be caused from the ist April, 1970 consequent upon the expiration of the term of membership of Shri S. K. Vishampayen fiom the said Board.'

Minister

The motion was adopted.

DEPUTY CHAIRMAN: The programme of election to the Central Advisory Board of Education will be published m the Parliamentary Bulletin.

SHRI BHUPESH GUPTA (West Bengal) :S'r, I have a submission to make. Some of us

श्री राजनारायण (उत्तर प्रदेश)ः श्रीमन, अ।पने हमको कहा था।

MR. DEPUTY CHAIRMAN: We have to go to the other item.

STATEMENT BY MINISTER RE-GARDING REVISION OF SCALES OF PAY AND ALLOWANCES OF THE EMPLOYEES OF THE UNION TERRITORIES—cotod.

SHRI C. I.. VARMA: Sir, just now the hon. Minister has said that the pay scales for all the Union territories will now be on par with Central pay scales. What is the meaning of 'Central pay scales? Does it mean Central scales applicable to the Government of India Secretariat or the Delhi Administration? That is the first question.

Secondly, those people who have been transferred from Punjab, particularly Himachal Pradesh poeple, those employees according to the Reorganisation Act are supposed to get all the benefits of Punjab including the pay scales and other privileges, and they are not supposed to be reduced. According to this, if the pay scales in Delhi Administration or in the Central Secretariat are less, what is going to happen? Because, according to me, from the High Court they will geta judgment and they will get all the salaries reduced.

Thirdly, on the 13th of this mont" in Himachal Pradesh there is going to be a bandh on this account and so far nothing has been said about this. Today the hon. Minister has given a statement. That is all right. But what is going to happen on the 13th of this month about the bandh to show their grievance?

SHRI BHUPESH GUPTA: Sir, I want to say in this connection that he can answer all the questions together.

MR. DEPUTY CHAIRMAN: Mr. Shukla, you can reply afterwards.

SATYAVATI DANG · SHRIMATI These rates of scales of pay which the Government is just now thinking of are a bit too late because Punjab's revised scales were sanctioned on the ist February 1969 with effect from the ist February, 1968. And the Government of India, or the Home Minister, had only decided about them on 21st April, 1969. From the beginning, we were always telling—whether you liked or not. Every time the Punjab scale was revised, Government of India has given the Lieutenant Governor of Himarhal Pradesh the power that he can change the scale automatically with the Punjab scale, and this was done in 19.56. aho under the Conditions of In 1959 Service of Union Territories Employees the Government of India in Rules Ministry of Home Affairs clarified that the Lieutenant-Governor can also revise the rates of dearness allowance of non-Secretariat employees as and when the Punjab Government revised the rates of dearness 1 allowance tor their staff. I just cannot Punjab revised understand-when scales from Februar/, 1968, how from 2 ist j April, 1969 the Government of India could j undo something which has already Our employees are very done much You must have seen in the because they say that once it is agitated. papers, revised, we will stand by it, but when it is not revised how can you undo a thing which has been given to us for such a long time? How can the Government say n.iw about something which ha; been started in 1968? As Mr. Varma has said, we are going through a very d ffieult time. The Government when it is should plea;e look making the statement, these matters and let us know whether these facts aie not known to them or they are not given to them.

SHRI BHUPESH GUPTA: Sir this matter is pending consideration by the 1 Government for a long time. A memorandum has been submitted to the Government on behalf of the Himachal Pradesh employee and also by the various poetical parties. There is no difference over it. Government is fully aware of the facts of the case. Now, Sir, it is already late. In fact, it should have been done much earlier. They should do it now. Revised I scales they should get immediatey with

j retrospective effect and they should be on pa" with others who are getting the benefit

: as a result of the revised scales of pay in Punjab.

1 P.M.

Why do they not start from the same time? I think the Government should make a fullthroated announcement on the subject accepting in toto the demands of the Himachal Pradesh Government employees. This is absolutely essential. There should not be any the subject. As far as prevarication on Pradesh is concerned, they are Himachal entitled to full State which should be granted to them. They should settle their grievances. To as a Union territory and then treat them not to grant them what is already due to the employees of Himachal Pradesh in terms of the decision by the Government itself is not correct. If Punjab has done it already they are entitled to it. Therefore, it is bad enough to keep them in this position. Now I find the Government is trying to work out some formula. It is again discriminating. Nothing of the kind should be done. Straightway the demands of the Himachal Pradesh employees should be accepted. In this connection I also stress the importance of conceding full Statehood to Himachal Pradesh.

SHRI VIDYA CHARAN SHUKLA: Sir, as far as the scales of pay arc concerned, these pay scales would be the same as are available to the employees of the Delhi Administration; they are the Delhi scales of pay. The hon'ble Member wanted to know whether they would get the Central scales of pay as applicable to the Union territory of Delhi. I may inform the honourable House that this proposal would mean an additional annual financial implication based on the average of the revised pay scale. In a rough manner it would cost in Manipur about Rs. 47.4 lakhs additional, in Tripura Rs. 63.3 lakhs extra, Pondicherry Rs. 56.6 lakhs extra, Dadra and Nagar Havli Rs. 3.30 lakhs extra, Himachal Pradesh Rs. 21.28 lakhs extra and for Chandigarh it would cost about Rs. 15.78 lakhs extra. This decision has been taken after a very careful consideration from all points of view which have been mentioned by hon'ble Members. We were anxious to avoid any matter in which people could allege that there were invidious considerations where there Would be differences in the scales of pay of the Union territories as there were before. That is why we decide that We should apply the Central scales uniformly to all the employees of the Union territories. The Punjab scales were in certain cases high and in certain cases

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not so high. I think this .should give satisfaction to all the employees of the Union territories because it puts them on par with the Central Government employees. And if the Himachal Pradesh employees are insistent about the bundh, I do not think they will be well advised to do so because the gist of their demands has been accepted.

SHRI BHUPESH GUPTA: It has not been accepted.

SHRI VIDYA CHARAN SHUKLA: The demand was for better pay scales. It does not meet the exact demand that they should get the Punjab scales of pay and, therefore, there should be automatic linkage with the Punjab scales of pay if the Punjab scales keep on going up. The Finance Ministry in the States has the power to increase or reduce the pay scales. Therefore, we have now decided that We shall give the pay scales of the Central Government to all the employees of the Union territories.

SHRI BHUPESH GUPTA: But suppose the Finance Minister of Himachal Pradesh increases the pay scales, will you give him additional funds? Reduction is all right. But suppose he increases and they should increase-will you provide them the necessary funds?

SHRI VIDYA CHARAN SHUKLA:

We cannot give any guarantee that if they increase it abruptly or haphazardly we will take up that financial responsibility on ourselves. Here I want to say that it Would be wrong for the employees of Himachal Pradesh to continue this agitation and to. adopt agitational methods It would be far better for them, in their own interest.

SHRI BHUPESH GUPTA: You cannot even ask Shri Bhaiui Prakash Singh why they are agitating . . .

SHRI VIDYA CHARAN SHUKLA: These agitational methods should be given up. If there are any grievances we are prepared to sit and talk to them. It would be completely uncalled for to continue this agitation. I hope they will desist from adopting any agitational tactics.

REFERENCE TO APPOINTMENT OF A COMMITTEE TO PROBE DESECRATION OF TEMPLES AND **GURDWARAS INJPAKISTAN**

DEPUTY CHAIRMAN Rajnarain, be brief.

श्रीराजनारायण (उत्तर प्रदेश) : आधा मिनट अगर आप पहले न बोलते तो पहले ही यह खत्म हो जाता । श्रीमन्, मैं यह चाहता हं कि पाकिस्तान में जो मंदिरों, गुरुद्वारों और गिरजा-घरों के बारे में अप्रिय घटनायें हुई हैं उन के लिये यह सदन एक कमेटी बनाये जिस में मैं रहं और भूपेश गुप्त जी रहें . . .

श्री भूपेश गुप्त (पश्चिमी बंगाल) : नहीं साहब ।

श्री राजनारायण: तो यह हट गये, और साहब रहें क्योंकि युनस साहब में कम्युनल सद्भाव बहुत है। वह इलाहाबाद भी गये थे और नितिनीपाड़ा, कलकत्ता भी गये

SHRI OM MEHTA (Jammu and Kashmir): What is he speaking on?

श्रीराजनारायणः यहकह रहा हूं कि अभी सुबह हमारे ध्यान आकर्षण प्रस्ताव पर बहस हुई थी और मैंने बताया था कि पाकिस्तान में क्या घटनायें घट रही हैं. . .

श्री उपसभापति : उस के बारे में रहने दीजिए बहुत कहने की जरूरत नहीं।

श्री राजनारायण : तो उस के लिए हमारी और यनस साहब की ही सही, एक कमेटी बना दी जाय, अगर भूपेश जी नहीं चाहते हें तो उसमें न आर्थे।

REFERENCE TO THE CANDIDA-TURE OF SHRI BIJU PATNAIK FOR ELECTION TO THE RAJYA **SABHA**

SHRI BHUPESH GUPTA (West Bengal) Sir, some of us wanted to meet the Chairman. I think Mr. Bhargava was to have met and got consent for us. It is not a matter that concerns the House. Unfortunately, for unavoidable reasons he is not here today. As you know, in this House, Sir, we had been discussing the sordid affairs of Mr. Biju Patnaik and we have exposed him. Now Mr. Biju Patnaik seems to be thinking of taking revenge on us by coming to this House and then being on his way to the Cabinet; some people like that. It is regrettable at Shri Jagjivan Ram, a member of the